

12.17 hrs.

2

CRIMINAL LAW (AMENDMENT)
BILL

REPORT OF JOINT COMMITTEE

SHRI D. K. NAIKAR (Dharwad North): I beg to present the report (Hindi and English versions) of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872.

CRIMINAL LAW (AMENDMENT)
BILL

EVIDENCE BEFORE JOINT COMMITTEE

SHRI D. K. NAIKAR (Dharwad North): I beg to lay on the Table the record of evidence tendered before the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872.

श्री हीरालाल आर परमार (पाटन): मैं ने हाऊस में प्रश्न उठाया था। आप ने इन्क्वायरी कराई और वह रिपोर्ट मेरी तरफदारी में है लेकिन गवर्नमेन्ट ने कलक्टर के खिलाफ कोई एक्शन नहीं लिया। ... (व्यवधान) ...

MR. SPEAKER: Nothing will go on record.

(Interruptions)**

अध्यक्ष महोदय : अब आप की रिपोर्ट नहीं आई, मैं क्या करूँ। ... (व्यवधान) ... हम ने कहलवा दिया था और इन से बयान दिलवा दिया था।

... (व्यवधान) ...

अध्यक्ष महोदय : मैं किस से रिपोर्ट मांगूँ। ... (व्यवधान) ...

श्री राम विलास पासवान (हाजीपुर) : मेरा प्वाइन्ट आफ आर्डर है। मैंबर कहता है कि रिपोर्ट आ गई है और रिपोर्ट में

यह है कि उस के साथ बदतमीजी की गई और उस को पीटा गया, फिर सरकार क्यों कॉन्फ्रंट्स को बचा रही है ?

अध्यक्ष महोदय : किस को बचा रही है ?

SHRI H. N. BAHUGUNA (Garhwal): Why do you not refer the matter to the Privileges Committee if *prima facie* case has been made?

SHRI RAM VILAS PASWAN: Why do you not refer the matter to the Privilege Committee?

MR. SPEAKER: I cannot do anything without a case. If there is no basis, what can I do?

(Interruptions)

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): Not to talk of our M.Ps. even the ruling party M.Ps have been beaten: Please think about us.

MR. SPEAKER: Can I change it today? I cannot do.

श्री राम विलास पासवान : मम्बर का इतना प्रिविलेज है। क्या मम्बर को इसी तरह पिटावाया जाएगा, बंझत किया जाएगा। कोई भी मम्बर हों, यह दोनों पक्षों के मम्बरर्स का मामला है।

SHRI H. N. BAHUGUNA: Sir, the point is clear. Mr. Parmar has made a positive allegation and he has made a positive statement. He has said that...

MR. SPEAKER: I heard him. I have already allowed him.

SHRI H. N. BAHUGUNA: Then, Sir, why can't the case be referred to the Privileges Committee?

MR. SPEAKER: There is no case. How can I?

SHRI H. N. BAHUGUNA: The case has been proved by the CBI enquiry, he says. Either you say the statement is